CENTRAL ADMINISTRATIVE TRIBUNAL PANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 25 JAN 1995

Review APPLICATION NO: 62 to 73 / 94 in OA.NO. 349/94

APPLICANTS:- and 357 to 367 of 1994.

V/S.

Sri.S.Srinivasa and eleven others.,

RESPONDENTS: _Secretary, M/o. Commuunications, New Delhi and Others.

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- 1. Sri.Harikrishna S.Holla, Advocate, No.34/3, Second Floor, Fifth Maih, Ganesha Bldg, Gandhinagar, Bangalore-9.
- 2. Sri.M.S. Padmarajaiah, Sr.C.G.S.C. High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 16-01-1995.

Issued on ar 101/95

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DEPUTY REGISTRAR JUDICIAL BRANCHES

qm*

Date

Office Notes

Orders of Tribunal

PKS (VC)/TVR (MA)

16.01.95

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Shri H.K.S. Holla brings to our notice the judgments of the Bombay and Calcutta Benches of this Tribunal wherein those benches hed granted financial benefits for a period of 3 years preceding the date of filing of the applications and had also given 12% interest on such payments. Counsel says that we should have also followed subt of granting 12% interes on the arrears. We had followed the earlier proceedings except for granting interest. But, the fact remains that the decision of Bombay and Calcutta Benches had not been placed before us when the O.A. came up for disposal. What is more, having chosen to exercise our discretion in a particular manner, we now think it inappropriate to follow beam other benches in toto.

We, therefore, see no substance in this review petition and the same is dismissed.

CENTRAL OFFE

MEMBER (A)

VICE CHAIRMAN

TRUE COPY

Central Administrative Tribunal

Bangalore Bench Bangalore